

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT SITTING : INDORE

Original Application No.201/00232/2018

Indore, this Wednesday, the 14th day of March, 2018

**HON'BLE SHRI UDAY KUMAR VARMA, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Mr. Llewellyn
Aged 60 Years (Mentally Sick)
S/o Desmond Fredric Hyde
Represented Through Miss Marilyn Hyde his sister
D/o Desmond Fredric Hyde
Age 63 years (Care taker only unmarried
Daughter the second eligible for the family pension)
R/o 5/3 Asharam Babu Nagar
7 Indralok Nagar
Ratlam (M.P.) 457001
Mobile Number 9424063889/8879923389

-Applicant

(By Advocate –Shri K.C. Raikwar)

V e r s u s

1. Union of India
through General Manager
Western Railway Church Gate
Mumbai PIN 400020

2. Divisional Railway Manager
DRM Office Western Railway
Do Batti Ratlam M.P. PIN 457001

3. Sr. Divisional Fiance Manager
DRM Office Western Railway
Do Batti Ratlam M.P. PIN 457001

4. Sr. Divisional Personal Officer
DRM Office Western Railway
Do Batti Ratlam M.P. PIN 457001

- **Respondents**

O R D E R (Oral)
By Uday Kumar Varma, AM:-

It is contended interalia that the applicant is the son of a deceased Govt. employee by the name of Desmond Fredric Hyde who died on 18.11.1968 and subsequent to his death his mother Marilyn Hyde was getting family pension. She has also expired on 01.05.2014.

2. It is the contention of the applicant that he has approached the respondents to continue to pay family pension to him being the son of the deceased employee. However the respondents have not decided his representation .

3. It is stated at the bar that the applicant will be satisfied if a time bound direction is given to respondent No. 2 namely Divisional Railway Manager, DRM Office, Western Railway to decide his representation dated 24.01.2018, seeking family pension.

4. Given the nature of prayer, there is no necessity to issue notices to respondents at this stage. The respondent No. 2 namely Divisional Railway Manager, DRM Office, Western Railway is directed to consider and decide the representation dated 24.01.2018 of the applicant within a period of four months from the date of

receipt of a certified copy of this order by passing a speaking and reasoned order in the light of rules and law in this regard.

5. It is advised that the applicant, may, given the peculiar nature of his case, assist the respondent in providing as many documents as possible in support of his legal claim.

6. Needless to say that the aforementioned direction does not in any way construe our opinion on merits of the case.

7. The Original Application is accordingly disposed of.

(Ramesh Singh Thakur)
Judicial Member

(Uday Kumar Varma)
Administrative Member

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